

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

Dated : This the 31st day of August 2004.

Original Application no. 635 of 2004.

Hon'ble Mr. Justice S.R. Singh, Vice-Chairman
Hon'ble Mr. D.R. Tiwari, Member-A

Vijay Kumar, S/o Sri V.K. Chaturvedi,
R/o Vill and Post Nahili, Distt. Jalaun.

... Applicant

By Adv : Sri S.K. Srivastava

V E R S U S

1. Union of India through Director, SSC,
New Delhi.
2. The Regional Director (C R) SSC,
8A-B, Beli Road, Allahabad.
3. Dy Director Examination, SSC, (C R),
Allahabad.

... Respondents

By Adv : Sri S. Singh

O R D E R

Hon'ble Mr. Justice S.R. Singh, VC.

Heard learned counsel for the parties and perused
the pleadings.

2. The applicant was a candidate for Combined Graduate
Level (Main) Exam, 2004. His candidature has been rejected
by means of impugned order on the ground that he had not
signed the application form in box. It is submitted by the
learned counsel for the applicant that it was due to oversight

Re:

that the applicant could not sign the application form in box.

3. Sri S. Singh, learned counsel for the respondents on the other hand submitted that putting signature in box provided below the space for affixing the photograph in the application form is very important as the photograph and the signature are scanned and the same are affixed on the photo bearing attendance sheet of the candidates and these scanned photographs and signatures are also sent to center supervisor to ascertain the veracity of the candidature of the applicants, during the currency of the examination.

4. By means of interim order dated 30.6.2004 the respondents were directed to permit the applicant to appear in the Combined Graduate Level (Main) Exam, 2004 for the post referred in Yagna 'Ka' and for that purpose they were directed to issue admit card in favour of the applicant who, it was further provided, would be permitted by the respondents to correct the defects, if any, in the application form. The applicant, it is submitted, was permitted to take examination, but was not permitted to ^{remove} the defects. However, since the applicant has already taken the examination and defects on which his application form has been rejected does not pertain to eligibility condition, we are persuaded to the view that the applicant is entitled to the relief claimed herein.

5. Accordingly, the OA succeeds and allowed. The

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impugned order rejecting the candidature of the applicant is quashed, and the respondents are directed to declare the result of the applicant alongwith the result of other candidates.

6. There shall be no order as to costs.

D. Devaraj
Member (A)

R. A. G.
Vice-Chairman

/pc/